

Kerala Gazette No. 26 dated 28th June 2011.

PART I

Section iv



GOVERNMENT OF KERALA

Public Works (G) Department

NOTIFICATION

No. 28745/G2/09/PWD.

Dated, Thiruvananthapuram, 25th May 2011.

S. R. O. No. 387/2011.—In exercise of the powers conferred by Section 3 of the Kerala Highway Protection Act, 1999 (6 of 2000), the Government of Kerala hereby declare that the road mentioned in the Schedule below as Highway and classify it as State Highway for the purpose of the said Act.

SCHEDULE

<i>Name of Road</i>	<i>State Highway</i>
Lakkidi Road in Thrissur and Palakkad Districts	SH 77

By order of the Governor,

M. SIVASANKAR,
Secretary to Government.

Explanatory Note

(This does not form the part of the notification, but is intended to indicate its general purport.)

Sub-section (1) of section 3 of the Kerala Highway Protection Act, 1999 empowers Government to declare any road, way or land appurtenant thereto to be a highway and to classify it as a State Highway or a Hill Highway or a Major District Road or any other Category of Road. The Government has as per G.O. (Rt) No. 24/2011/ PWD dated 6th January, 2011 accorded sanction to upgrade the Lakkidi Road in Thrissur and Palakkad Districts as State Highway as per Section 3 of the Kerala Highway Protection Act, 1999.

This notification is intended to achieve the above object.